

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5726

ANSWERED ON:03.05.2005

ILLEGAL CONSTRUCTIONS IN SAINIK FARMS

Chavda Shri Harisinh Pratapsinh; Vasava Shri Mansukhbhai D.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi High Court has recently pulled up the Government for its failure in preventing illegal constructions in the Sainik Farms area despite an earlier ban imposed by the Court in 1997;
- (b) if so, the details thereof and the Government's reaction thereto; and
- (c) the steps since taken to give effect to the Court's directive?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

(a)to(c): Municipal Corporation of Delhi (MCD) has reported that it is not aware of such orders passed by the Hon`ble Delhi High Court pulling up Government for failure in preventing illegal constructions in the Sainik Farm area.

MCD has further informed that in a Civil Writ Petition No.6734/2000 titled Rajiv Malhotra versus Union of India & others regarding unauthorized construction in Sainik Farm area Hon`ble Delhi High Court vide its order dated 12.1.2001 directed the Dy. Commissioner of Police (South) and MCD to post officials at all the entry points of Sainik Farm so that no building material goes inside the Sainik Farm. In compliance of Hon`ble Court orders, MCD has deputed its officials on round the clock duty at five entry points to the Sainik Farm area.